

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-3 of 2015 In DFR-2922 of 2014
(For Condonation of Delay)

Dated : 2nd January, 2015

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s Jaipur Vidyut Vitran Nogam Ltd. ... Appellant(s)
Versus
Adani Power Rajasthan Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Samir Malik

Counsel for the Respondent(s): None

ORDER

IA No. 3 of 2015 in DFR-2922 of 2014 has been moved by the Appellant for condonation of delay in filing the Appeal. Issue Notice on the same to the Respondents/Opposite Parties. Dasti service is permitted. Objections may be filed within two weeks on the delay condonation application.

Post the matter for hearing on the same on 29th January, 2015.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member